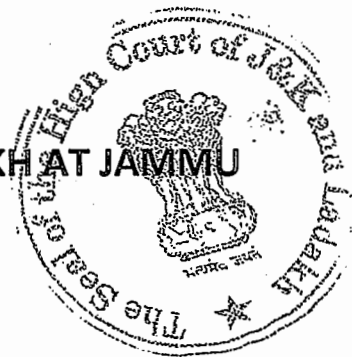


HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU
(Office of the Registrar Judicial)

File No.:- CFA 18/2018
CM 3299/2026



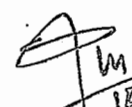
Suresh Chander Petitioner/Appellant(s)	Titled V/s	Vinod Kumar (Deceased) and anr Respondent(s)
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Notice to the respondent(s): -

- 1(a). Indu Mahajan
W/O Late Vinod Kumar
R/O Near Dairy, Sarwal, Jammu ;
(II) C/O M/S Cash Counter, Mohalla Paharian, Jammu.
- 1(b). Rajat
S/O Late Vinod Kumar
R/O Near Dairy, Sarwal, Jammu ;
(II) C/O M/S Cash Counter, Mohalla Paharian, Jammu.
- 1(c). Isha
D/O Late Vinod Kumar
R/O Near Dairy, Sarwal, Jammu ;
(II) C/O M/S Cash Counter, Mohalla Paharian, Jammu.
- 1(d). Richa
D/O Late Vinod Kumar
R/O Near Dairy, Sarwal, Jammu ;
(II) C/O M/S Cash Counter, Mohalla Paharian, Jammu.

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 17.08.2026 09.00 A.M. or the next working day if 17.08.2026 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 16th day of July, 2026, at Jammu.


(Swati Gupta)
Registrar Judicial
High Court of J&K and Ladakh
Jammu
16/7/26

No.:- 4662

Dated:- 16-07-2026

Copy of the above forwarded to:

1. The Editor Daily Excelsior, Jammu, for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No 226 dated 14-07-2026 as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.

2. CPC, e-court, High Court of J&K and Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K and Ladakh.


(Swati Gupta)
Registrar (Judicial)
High Court of J&K and Ladakh
JAMMU.
16/07/26